

COMMENTS ON CONSULTATION PAPER ON "REGULATORY FRAMEWORK FOR PLATFORM SERVICES" AND "PLATFORM SERVICES OFFERED BY DTH OPERATORS"

NEW TIERS TO PLATFORM SERVICES

The term **PLATFORM SERVICES** should be differentiated as :

Tier-1 : [1.1] Digital Addressable System (DAS)

[1.1.1] Direct to Home (DTH)

[1.1.2] Cable network

[1.2] Internet Protocol TV (IPTV)

[1.3] Head into the Sky (HITS)

Tier-2 : Multi Systems Operators (MSO)

Tier-3 : Local Cable Operators (LCO)

Tier-4 : Distribution Platform Operators (DPO)

The prima-facie intention to the above tiers is effective manageability as below :

[1] India's Security

[2] Stability (political, economic, social)

[3] Content monitoring

[4] Customer easy accessibility

[5] Price uniformity

[6] Platform service operator's (PSO) complete identity disclosure

Synchronising with the gradual rollout of DAS over the years has intrinsically complemented all the above six objectives of Ministry Of Information and Broadcasting (MIB) and Telecom Regulatory Authority Of India (TRAI). The point of concern are Tier-1.3, Tier-3 and Tier-4. These tiers should adhere to norms set by MIB particularly to content beaming (downlink and uplink) of any form with prior registration procedure set by MIB.

With the changing/augmentation of core Platform Service (PS) technology the roles should be reviewed to amended to align with the in vogue trends, this also include a charter to a time bound tribunal role with a definite completion time span. All the disputes settled should be published in the public domain immediately on the issuance of verdict.

MIB will play a vital role to build cohesiveness and interlacing the TIERS with local bodies in an non ubiquitous institutionalised model to roll out a working committee from the TIER-1 level and should remain vigil as to continuous evaluation and resolving of localised problem/s. This mechanism will ease out the rollout process and process expedition and manageability. Additional standing committee here is referred to as working committee.

Registrations are applicable to all the Tier's as below :

Tier	Registering Authority
Tier-1	MIB
Tier-2	MIB
Tier-3	MIB / Local Police Stations
Tier-4	MIB / Local Police Stations

There cannot be any cross sectional support / sharing between any Tier's or sub Tier's at any slice of time. This infrastructure and its related assets cannot be collaterally used between the PSO.

Needless to mention the importance to maintain a QoS on each uplink & down link frequencies as a reactive proposition towards event analysis of on-the-fly (Real Time) performance duly available in the logs.

Consumer device/s must confirm to certain pre-set parameters of MIB prior to registration. The Device model & Media Access Control Address (MAC) details, content filtering policy, OS etc. to name a few augments in monitoring the device remotely with self diagnostic tools mandatorily downloaded from PSO website at Free-Of-Cost (FoC).

The overall intention is very clean and transparent. The powerful medium of public reachability should be free from all distorted and spurious mechanisms to collude the society but to enrich our country to greater heights of knowledge and wellbeing.